

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.392 of 1996.

Date of Order: 26.04.2004.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. G.R. Patwardhan, Administrative Member

SUBODH CH. MALLICK

VS.

UNION OF INDIA AND ORS. (EASTERN RAILWAY)

For the Applicant : None.

For the Respondents : Mr. R. M. Roychowdhury, counsel

O R D E R

MR. NITYANANDA PRUSTY, JM:

Nobody appears on behalf of the applicant even on second call in course of the day. However, Mr. R. M. Roychowdhury, 1d. counsel for the respondents is present.

2. On verification of the record, it is found that nobody appeared on behalf of the applicant on 05.09.03, 03.11.03 and 20.01.04. By order dated 03.11.2003, it was directed that in case 1d. counsel for the applicant does not appear on the next date, appropriate order shall be passed in the matter. Inspite of the above order, nobody appeared today on behalf of the applicant.

3. In view of the above, as it appears the applicant is no more interested to proceed with the case any further. The O.A. is accordingly dismissed for default. No order as to costs.

→ P
MEMBER(A)


MEMBER(J)

asvs.